

- Read: 1. The Circular dated 22-03-2020 of the Hon'ble High Court of Gujarat
2. An Email dated 11-04-2020 of the IT Cell, Hon'ble High Court of Gujarat.

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No.ADM/Covid-19/ 246 /2020

District Court, Valsad

Date: 13-04-2020

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Through Email

NOTIFICATION

Consequent the Circular and letter cited in the preamble, the undersigned is pleased to pass following order to enable the litigant / advocates to file the **Urgent cases** by way of E-filing and hearing of the case be done electronically by way of Video Conferencing Technologies as under:

Any litigant or Advocate intending to file urgent cases, can file to the Court of the Competent Jurisdiction by **E-mail in PDF format only** as under:

Valsad Head Quarter

- [1] District & Sessions Court, Valsad

efiling.dcval@gmail.com

Criminal : Mr.C.M.Patel, Dy.Registrar, Judicial Br., Mo: 99135 72904
Civil : Mr.C.M.Patel, Dy.Registrar, Judicial Br., Mo: 99135 72904
MACP : Mrs.N.J.Patel, Senior Clerk, MACP Br. Mo: 97278 23611

- [2] Senior Civil Court, Valsad

efiling.civilcourtval@gmail.com

Mrs.P.D.Rana, Nazir, Principal Senior Civil Court, Valsad, Mo: 83208 28244

- [3] Chief Judicial Magistrate Court, Valsad

efiling.cjmval@gmail.com

Ms.H.B.Patel, Registrar, Chief Court, Valsad, Mo: 95749 40106

Taluka Court, Vapi

- [1] 2nd Additional District & Sessions Court, **Valsad at Vapi**

efiling.adcvap@gmail.com

Mr.P.S.Dhimmar, Senior Clerk, ADJ Court, Vapi, Mo: 99746 53682

- [2] Principal Senior Civil Court & ACJM Court, Vapi

efiling.acjmvap@gmail.com

Mr.H.N.Shaikh, Registrar, Civil Court, Vapi, Mo: 99244 42887

Taluka Court, Dharampur

- [1] 3rd Additional District & Sessions Court, **Valsad at Dharampur**

efiling.adcdha@gmail.com

Mr.C.C.Patel, Senior Clerk, ADJ Court, Dharampur, Mo: 99041 98288

- [2] Principal Civil Judge & JMFC Court, Dharampur

efiling.jmfcdhm@gmail.com

Mrs.M.P.Navik, Registrar, Civil Court, Dharampur, Mo: 99986 31807

Taluka Court, Umbergaon

- [1] Principal Senior Civil Court & ACJM Court, Umbergaon

efiling.acjmumb@gmail.com

Mr.D.S.Patel, Registrar, Civil Court, Umbergaon,
Mo: 84693 87302 / 94283 29309

Taluka Court, Pardi

- [1] Principal Civil Judge & JMFC Court, Pardi

efiling.jmfepar@gmail.com

Mrs.S.H.Rathod, Registrar, Civil Court, Pardi, Mo: 87806 16306

Taluka Court, Kaparada

[1] Principal Civil Judge & JMFC Court, Kaparada

efiling.jmfckap@gmail.com

Mr.S.J.Patel, Registrar, Civil Court, Kaparada, Mo: 97237 09197

METHODOLOGY FOR e-FILING

- 1). The complete petitions in soft copy (**scanned PDF format**) filed through advocate, may be sent from registered e-mail address of the advocate as mentioned above, one day in advance. Further, soft copies of the same may be send to the Government Pleaders / Prosecutors Office to **anil.tripathi79@yahoo.co.in**. A brief note explaining the extereme urgency would also accompany the petition. If urgency is considered by the concerned Judicial Officer, necessary intimation of listing date and time will be informed to the petitioner / advocate.
- 2). Filling of affidavit by petitioner, as of now, are optional and declaration with regard to payment of Court Fee, shall be furnished with petition but the same will have to be furnished once the normal working of the District Court is restored.
- 3). All pages of petition would be signed by the petitioner / authorized agent and also by the lawyer before being scanned. Annexures to the petitions shall also be scanned in PDF format and sent alongwith the petition. The hard copies of the complete petition as required under the rules, would have to be supplied simultaneously along with the soft copies or upon restoration of normal functioning of the District Court. In case, where affidavit has not been filed with the soft copy, the affidavit which may be susequently be sworn, would contains recital to the effect that the perition was filed during the crisis period but its contents are being verified now. Even for the matters filed through e-Filling during this crisis period and disposed of during this period, the petitioner and his / her lawyer would supply the hard copy complete in all respects along with the soft copy or upon restoration of normal functioning of the District Court.

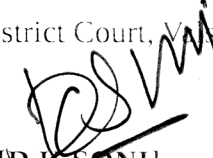
- 4). The reply, civil application, miscellaneous civil application, if any, to be filed during this period, shall also be filed as per the method given for e-Filing of petition.

METHODOLOGY FOR VIDEO CONFERENCING

- 1). On receipt of the SMS and on clicking on Zoom Cloud Meeting link, any device will be able to connect to the video meeting/ call initiated from the Court for that matter. As the link will be sent to only the registered advocates representing the parties in the matter or parties in case appearing in person, it is expected that only the advocates / party - in - person will join the meeting/ call to participate in the hearing of the matter. If such a link is forwarded to another advocate (Senior Counsel etc.), the meeting can be joined by him/ her also. The advocate / party-in-person will ensure that the link is not forwarded to any other advocate / person not concerned with the matter.
- 2). In the above said video call platform, which is available for Desktop based platform as well as mobile / tablet device based platform, there is a facility of initiating New Call / Meeting simultaneously generating the link of that particular Call/ Meeting. The District Computer Center will transmit an e-mail to the e-mail-id of the registered advocates appearing in the matter, wherein the said link can be sent for the matter to be taken up along with hearing schedule.
- 3). There would not be any requirement of any further user details being sought from the advocates / parties for ensuring the Zoom Calls access by them. The only requirement for advocates / parties would be that they should have Zoom Cloud Meeting app installed in any of their mobile / tablet devices (Android / iOS) or their Desktops with Windows / MacOS/ Linux OS; with a Zoom Cloud Meeting user ID logged in.

In case of any technical problem regarding e-filing and or any technical difficulty in video conferencing, they may contact following employees: Mr.K.N.Champaneri (99090 09105) Mr.Ravi Tripathi (99099 30017). Mr.P.P.Vaishnav (81608 86547 / 63593 80088). They shall act as Helpline of the District Court, Valsad.

District Court, Valsad
Date: 13-04-2020


[D.K.SONI]
I/c.Principal District Judge,
Valsad

Copy forwarded with compliments for information & necessary action to:

1. The _____ Additional District Judge, Valsad / Vapi / Dharampur
2. The Principal Senior Civil Judge, Valsad / Vapi / Umbergaon
3. The Chief Judicial Magistrate, Valsad
4. The _____ Additional Senior Civil Judge & ACJM, Valsad / Vapi / Umbergaon
5. The Principal Civil Judge & JMFC, Pardi / Dharampur / Kaparada
6. The _____ Additional Civil Judge & JMFC, Valsad / Vapi / Umbergaon / Pardi
7. The DGP / APP(s) of the Valsad District
8. The Collector Shri, Valsad
9. The District Superintendent of Police, Valsad
10. The In-charge, Co-ordination Room, District Court, Valsad
11. The President, All Bar Association of Valsad District [**Through the Presiding Officer concerned**]
12. The System Office, Computer Center, District Court, Valsad [**With a request to upload the same on the website of the District Court, Valsad**]
13. The Head Clerk All the Branches of Valsad District

Note: To display the same on the Notice Board(s) of the Courts...